

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 17

CA 137/2023 (NEW IA) IA 24/2021 CA 459/2022, CA 479/2022 in C.P. 3638(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)

SH. H.V. SUBBA RAO
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 10.04.2023

NAME OF THE PARTIES: - **Union of India VS Infrastructure Leasing and Financial Services Ltd. & Ors.**

Appearance (via video-conference):

For the Applicant- CA 137 : Mr. Prateek Seksaria, Senior Advocate
For the Union of India-CA 137 : Mr. Aditya Sikka, Advocate
For the ILFS – CA 137 : Mr. Animesh Bisht, Advocate

Section 241-242 of the Companies Act, 2013

ORDER

CA 137/2023

Ld. Sr. Advocate for the Applicant, Ld. Advocate for the Union of India and Ld. Advocate for the IL&FS are present. Respondents seek time to file and place on record Affidavit in Replies. Time is allowed. Affidavit in Replies be filed and placed on record, well before the adjourned date, by duly serving copies to the other side well in advance. List this matter on Board on 17.04.2023, for further

consideration and hearing. Registry is directed to retain the position of this matter High on Board on the adjourned date.

IA 24/2021 CA 459/2022, CA 479/2022

List these matters on Board on 15.05.2023, for further consideration and hearing.

Sd/-

Sd/-

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

H.V. SUBBA RAO
MEMBER (JUDICIAL)

Vedant Kedare